
(2021) 11 SEBI CK 0001

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1170 Of 2021, Appeal No. 664 Of 2021

Aman Mohan Kothari

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 09-11-2021

Acts Referred:

Citation : (2021) 11 SEBI CK 0001

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sanjeev Kumar Chaudhary, Chirag Shah, Akash Jain, Veer Ashar, Mansukhlal Hiralal

Judgement

1. According to the appellant, there is a delay of only 81 days and as according to him the impugned order dated July 31, 2019 was only served on July 8, 2021. Let a short reply be filed by the respondent indicating as to whether the confirmatory order dated July 31, 2019 was served upon the appellant on July 8, 2021. Such a reply may be filed within a week from today. List for admission on November 17, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.